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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

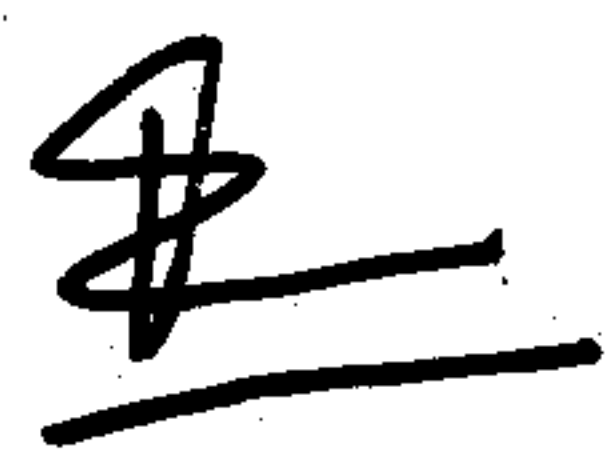
C.P. (I.B) No. 162/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company: Himalaya Trans-Logistic Pvt. Ltd.  
V/s.  
EPP Composites Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VAIBHAVI K. PARIKH a.w. KAVANKUMAR MANKAD	Advocates	Petitioner.	
2.				

ORDER

Learned Advocate Ms. Vaibhavi Parikh with Learned Advocate Mr. Kavankumar Mankad present for Operational Creditor/Petitioner. None present for Respondent.

Notice issued by Registry served on Respondent.

None appeared for Respondent.

Objections not filed by Respondent.

List the matter on 07.12.2017.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL